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Division Bench

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. NO. 40/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh

Present: Hon'ble Member (J) Shri K.R.Jinan

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16th August, 2017, 10.30 A.M

Name of the Company	KESHAV SPONGE & ENERGY PVT LTD		
Under Section	10 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

SIDHARTHA SHARMA, ADV

NAMRATA BASU, ADV

Corporate Debtor

Adesh Kumar Mehta, I.R.P.

16/08/2017
16/08/2017

ORDER

Ld. IRP Ld. Counsels for the corporate debtor are present.

IRP has filed an application dated 14/08/2017 for extension of time for submitting the resolution plan for a further period of 90 days w.e.f. 15/08/2017.

Resolution Professional has also annexed the minutes of the CoC meeting wherein it is mentioned that CoC has unanimously decided in the interest of the corporate debtor and stake holders to

extend the period of corporate insolvency process by 90 days, i.e. upto 13/11/2017. In view of the resolution of the CoC another 90 days' time, i.e. upto 13/11/2017 is extended for submissions of resolution process.

List the matter on 22/09/2017 for further order.

Sd/-

(K.R.Jinan)
Member (J)

Sd/-

(Vijai Pratap Singh)
Member (J)